

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) and (b) The Railways' Fourth Plan had envisaged completion of about 1,022 kms. of new lines which were in progress at the beginning of the Fourth Plan. Out of this, 778 kms. have been completed and opened to traffic during the Fourth Plan. Work on 530 kms. of new lines which were initiated in the Fourth Plan is still in progress. The shortfall in the construction of new lines is due to slowing down of the Guna-Maksj construction project and the Managalore-Ha9san new line. Work on the Guna-Maksi line has been slowed down due to poor materialisation of traffic and also due to the 10% cut in the funds during the last year of the Plan. In the case of Mangalore-Hassan project, this work has been slowed down to synchronise with the commissioning of the Mangalore port. There were also problems of critical shortage of permanent way material and steel during the Fourth Plan.

**Electrification of Railways in Maharashtra State**

445. SHRI DEORAO PATIL :  
DR. Z. A. AHMAD :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Maharashtra Government have requested the Central Government for electrification of railways in the State; and

(b) if so, what action has been taken by the Central Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) No.

(b) Does not arise.

**Fertilizer Plant in Maharashtra**

446. SHRI DEORAO PATIL :  
DR. Z. A. AHMAD :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the Government of Maharashtra have submitted any proposal to the Central Government for the setting up of a fertilizer plant in Maharashtra; and

(b) if so, what are the details- of the proposal and the action taken by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN) : (a) and (b). The Govt, of Maharashtra have suggested the setting up of a public sector coal-based fertilizer plant in the Vidarbha region. The public sector fertilizer programme, as presently envisaged in the Fifth Plan, does not include a plant in this region. The position has been suitably conveyed to the State Government.

**Complaint against Pearly Cycle Industries Ltd.**

447. SHRI J. S. ANAND: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that complaints containing serious allegations against Pearly Cycle Industries Limited, New Delhi, were received by the Company Law Board in August, 1973 and thereafter; and

(b) if so, what action has been taken by Government on those complaints?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : (a) In August, 1973, the Department received a complaint against Pearly Cycle Industries Limited from Shri Mehrchand Dang.

(b) Enquiries made by the Registrar of Companies show that as a result of certain proceedings before the Delhi